

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

**IA 271 of 2020 in CP(IB) 589 of 2018**

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.06.2020**

Name of the Company: Chabdra Prakash Jain RP Harikrishan Tradex Ltd

Section: 12 A r.w 30A Insolvency and Bankruptcy Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

**ORDER**

2.

**(THROUGH VIDEO CONFERENCING)**

Learned Counsel Mr. Monaal Dawawala appeared for the Resolution Professional - Applicant.

This Application is filed under Section 12 A r.w. 30 A of the Insolvency & Bankruptcy Code for withdrawal of the main CP(IB) No. 589 of 2018.

We have gone through the record.

We heard Learned Counsel for the Committee of Creditors. The Committee of Creditors meeting dated 05.03.2020 by 100 % voting passed a Resolution to permit the withdraw of the main IB Petition. Hence, the application is allowed.

Further, we direct the Original Financial Creditor i.e. Bank of Baroda to pay fees of Resolution Professional of Rs. 1,50,000/- (Rupees One lac Fifty Thousand only) in addition to which he received already, it is to be done, without fail.

**With the above said observation, IA No. 271 of 2020 in CP(IB) 589 of 2018 is allowed to be withdrawn and stands disposed of.**

**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

Dated this the 16th day of June, 2020.

vc

**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**